Displacement of tribals due to projects

1757. SHRI DEREK O' BRIEN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of tribes affected due to project displacement in the previous three years;
- (b) whether any steps have been taken to rehabilitate forest dwellers and grant them their titles under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) In so far as land related issues are concerned, Department of Land Resources (DoLR), Ministry of Rural Development is the nodal Ministry dealing with land acquisition matters. Land and its management fall under the exclusive legislative and administrative jurisdiction of States as provided under the Constitution of India (Seventh Schedule-List ii (State List)-Entry No (18). Therefore, State-wise details are not maintained centrally. DoLR is responsible for collecting data regarding land acquisition and displacement covering ST families also. Further, the Ministry of Water Resources, RD&GR is the nodal Ministry for implementing irrigation and resources project in the country.

National Monitoring Committee Constituted under Sec.48 of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 has taken up the work of compilation of information regarding land acquisition and displacement.

(b) and (c) Adequate provisions are laid down in the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA, 2006) to ensure that the forest dwellers are not deprived of their right to forest land and livelihood. Section 4(5) of FRA, 2006 provides that "Save as otherwise provided, no member of a forest dwelling Scheduled Tribe or other traditional forest dweller shall be evicted or removed from forest land under his occupation till the recognition and verification procedure is complete".

Further, Section 3(1)(m) of FRA, 2006 confers right to forest dwelling Schedule Tribes and other traditional forest dwellers on all forest lands for *in situ* rehabilitation including alternative land in cases where they have been illegally evicted or displaced

from forest land of any description without receiving their legal entitlement to rehabilitation prior to the 13th day of December, 2005.

As of now a total of 42.09 lakh claims for grant of forest rights titles have been filed and 16.95 lakh titles have been distributed.

Non-compliance of Forest Rights Act, 2006 by States

1758. PROF. M. V. RAJEEV GOWDA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government perceives any non-compliance of the Forest Rights Act, 2006 by the States; and
- (b) the details of the cases, if any, to acquire forest land by bypassing the FRA Act by State Governments?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) No. Sir. The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is being implemented across the country.

(b) Does not arise in view of reply to part (a) above.

Schools catering to tribal areas

1759. PROF. M.V. RAJEEV GOWDA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the total number of schools across the country that cater to primary and secondary education in the tribal areas of the country;
- (b) the statistics on the increase in literacy rate in these regions from previous year; and
- (c) what measures has Government taken so far to increase the number of school going children in tribal areas of the country?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) As per report of District Information System for Education (DISE), developed by the National University of Educational Planning and Administration (NUEPA), category-wise schools in 2015-16, in States having Tribal Areas (Sixth Schedule of the Constitution of India)/Scheduled Areas (Fifth Schedule of the Constitution of India)/large percentage of tribal population are given in Statement (See below).